

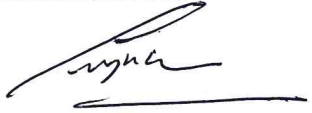

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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 10.30 AM

CORAM: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, TECHNICAL MEMBER


APPLICATION NUMBER :
PETITION NUMBER : CP/22/2017
NAME OF THE PETITIONER(S) : N.N ABDUL AZEEZ & 3 ORS
NAME OF THE RESPONDENT(S) : ABU ESTATES PVT LTD
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	PRIYADARSHINI N AKIL FAIZ For T.R.BHASRAK	Counsel for Petitioners	
2.	Cibi Vishnu T.v.P. Saivihari	Counsel for R1 - R6	T.v.P. Saivil
3.	S. Aravindan Proxy for Mr. Abinav Parthasarathy	Counsel for R7	

ORDER

Ms.Priyadarshini.N, Counsel for Petitioners present. Mr.T.V.P. Sai Vihari, Counsel for R1 to R6 filed change of Vakalat. Mr.S.Aravindan, Proxy counsel for Mr.Abinav Parthasarthy, Counsel for R7 undertakes to file Vakalat for R7. Counsel for Petitioner submitted the postal receipt in proof of the service of private notice on Respondent No.8 which was sent on 19.02.2017. There is no delivery report of the same. Counsel for Petitioner is directed to file delivery report or else send a private notice to Respondent No.8 again. Counsel for Petitioner also submitted that as per their understanding, the Respondents are not complying with the directions of the Court order dated 21.04.2017, particularly, with regard to the directions given pertaining to the withdrawal or issuance of cheques in excess of Rs.50,000/- that need to be made with the joint signatories of Petitioner No.2 and the authorised signatory of the Company. It is also submitted by the Petitioner that online transactions are continued without compliance of the direction under reference. Therefore, the Counsel for Respondent No.1 to 6 is directed to file the bank statement from the date of the order along with the revenue and expenditure statement of the 1st Respondent company before the next date of hearing by providing a copy to the other side. Counsel representing the Respondents are also directed to file the counter to the main petition within two weeks. Counsel for Petitioner shall file the rejoinder within one week thereafter. Put up on **30.07.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)